

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/3080 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 31 August, 2020.

Sub:- **Restricted holiday along with permission to leave station.**

Ref:- Your letter Nos. JHD.-1/2020/10/2592 dtd. 26.08.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for Restricted holiday on 29.08.2020, along with station leave permission, by your official car, at your own cost, from the evening of 28.08.2020 till the morning of 31.08.2020, has been granted, subject to adherence to lockdown protocols.

The Addl. District & Sessions Judge, Hailakandi and in his absence the next senior most Judicial officer the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-165/2014/3081 /A, dated 31.8.2020
Copy to:

1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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